

By E-Mail/S-post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/12469 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Dibrugarh

Dated Guwahati, the 20th December, 2023

Sub:- **Permission to avail HTC.**
Ref:- Your letter No. DJD/5519/2023, dated 06.12.2023

Madam,

With reference to the above, I am directed to inform you that Smti Tahmina Laskar, Civil Judge (Jr. Div.)-cum-JMFC, Naharkatia, has not been allowed to avail HTC for the block period of 2022-2023 to visit Mumbai (Maharashtra), as HTC to Government Servants for visiting Hometown is applicable/considered only within the state.

Smti Laskar may be informed accordingly.

Thanking you.

Yours faithfully,




REGISTRAR (VIGILANCE)

Memo NO. HC.VII-81/2023/12470-12471 /A, dated 20th December, 2023

Copy to:-

1. Smti Tahmina Laskar, Civil Judge (Jr. Div.)-cum-JMFC, Naharkatia, for information with reference to her letter dated 01.12.2023.
2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court



REGISTRAR (VIGILANCE)

19.12.2023